

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART I, SECTION I)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI**

PUBLIC NOTICE NO. 58 / (RE 2008) 2004-09 Dated: 5th August' 2008

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy 2004-09, Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol I):

Para 6.35 shall be substituted as under:

“Clearance of capital goods, including second hand, in DTA shall be allowed as per FTP on payment of applicable duty and import policy in force on date of such clearance.”

Sd/-

(R.S.GUJRAL)
**DIRECTOR GENERAL OF FOREIGN TRADE AND
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA**

(Issued from F. No. 01/92/180/116/AM 08 PC VI)

₹ÉÉ®iÉ °É®BÉÉÉ®

‘ÉÉÉÊhÉV^aÉ A´ÉÆ =tÉÉäMÉ àÉÆjÉÉãÉ^aÉ

‘ÉÉÉÊhÉV^aÉ ÉÊ´É£ÉÉMÉ

ÉÊ´Énä¶É B^aÉÉ{ÉÉ® àÉcÉÉÊxÉnä¶ÉÉãÉ^aÉ

xÉ<Ç ÉÊñãÉÉÒ

°ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0 58(+ÉÉ®0<Ç0-2008) /2004-2009

xÉ<Ç ÉÊñãÉÉÒ ÉÊnxÉÉÆBÉE 5 +ÉMÉ°iÉ, 2008

ÉÊ´Éñã¶É BªÉÉ {ÉÉ® xÉÉÒÉÊiÉ, 2004-2009 BÉEä {Éè®ÉOÉÉ {ÉE 2.4 BÉEä iÉciÉ |ÉnkÉ ¶ÉÉÎBÉDiÉªÉä
BÉÉÉ |ÉªÉäMÉ BÉE®iÉä cÖA àÉcÉÉÊxÉñã¶ÉBÉE, ÉÊ´Éñã¶É BªÉÉ {ÉÉ® |ÉÉÊµÉEªÉÉ {ÉÖ°iÉBÉE (JÉhb-1) àÉä,
AiÉñÂuÉ®É, ÉÊxÉàxÉÉÊãÉÉÊJÉiÉ °ÉÆ¶ÉÉävÉxÉ BÉE®iÉä cé :-

{Éè®É 6.35 ÉÊxÉàxÉÉxÉÖ°ÉÉ® |ÉÉÊiÉ°iÉÉÉÊ {ÉiÉ ÉÊBÉEªÉÉ VÉÉAMÉÉ :-

" bÉÒ]ÉÒA àÉä {ÉÝÄVÉÉÒMÉiÉ àÉÉäÉ, {ÉÖ®ÉxÉä àÉÉäÉ °ÉÉÊciÉ, BÉÉÒ ÉÊxÉBÉÉÉ°ÉÉÒ ÉÊ´Éñã¶É
BªÉÉ {ÉÉ® xÉÉÒÉÊiÉ BÉEä +ÉxÉÖ°ÉÉ® ãÉÉMÉÝ ¶ÉÖãBÉE BÉEä £ÉÖMÉiÉÉxÉ {É® +ÉÉè® Aª°ÉÉÒ
ÉÊxÉBÉÉÉ°ÉÉÒ BÉÉÒ iÉÉ®ÉÒJÉ BÉEä ãÉÉMÉÝ +ÉÉªÉÉiÉ xÉÉÒÉÊiÉ BÉEä +ÉxÉÖ°ÉÉ® +ÉxÉÖàÉiÉ
céäMÉÉÒ * "

(+ÉÉ®.A°É.MÉÖVÉ®ÉäÉ)

àÉcÉÉÊxÉñã¶ÉBÉE, ÉÊ´Éñã¶É BªÉÉ {ÉÉ®

A´ÉÆ {ÉñäxÉ +É {É® °ÉÉÊSÉ´É, £ÉÉ®iÉ °É®BÉÉÉ®

({ÉÉÉ<ãÉ °ÉÆ0 01/92/180/116/AM 08 PC VI) °Éä VÉÉ®ÉÒ)